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RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. : 07/P.1/2014

Date :D7.06 2014

To : All the District & Sessions Judges. (with the direction to circulate it amongst all the Presiding Officers of their Judgeship)

Sub.: Time bound speedy trial of cases under sec. 8(1),8(2), 8(3) of the Representation of the People Act, 1951 pending against the sitting MLAs and MPs.

No. : Gen./XV/44/2014/ 2162

Date :67.06.2014

To ensure the maintenance of probity of public office, Hon'ble Supreme Court of India in Writ Petition (Civil) No. 536 of 2011 vide order dated 10.3.2014 issued directions with regard to quick disposal of criminal cases u/s 8(1), 8(2), 8(3) of the Representation of the People Act, 1951, pending against the sitting MPs & MLAS.

It is, therefore, enjoined upon all the courts dealing with the cases against the sitting MPs and MLAs u/s = 8(1), 8(2), 8(3) of Representation of People Act, 1951 :-

- (i) To try and conclude such cases speedily and expeditiously,
- (ii) In such cases, as far as possible, the trial shall be conducted on a day-to-day basis.
- (iii) The trial of the cases referred in (i) in which charges have been framed shall be concluded speedily and expeditiously as may be possible and in no case later than one year from the date of framing of charge(s).
- (iv) If for some extra ordinary circumstances the court is being not able to conclude the trial within one year from the date of framing of charges, such court would submit the report to the Hon'ble the Chief Justice through the District and Sessions Judge concerned indicating special reasons for not adhering to the above time limit and delay in conclusion of the trial and shall request well in time with the special reasons for extension of time for conclusion of the trial.

The above directions must be complied with strictly without any fault.

